



विधि कार्य निदेशालय, केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
DIRECTORATE OF LEGAL AFFAIRS, CENTRAL BOARD OF
INDIRECT TAXES & CUSTOMS
चतुर्थ तल, राजेन्द्र भवन, 210, दीनदयाल उपाध्याय मार्ग
4th FLOOR, RAJENDRA BHAWAN, 210, DEEN DAYAL UPADHYAY
MARG
नई दिल्ली - 110002
NEW DELHI-110002



SUPREME COURT MATTER/MOST URGENT

F.No. DLA/CFEE/DFEE/3/2021/Pt-III

220

Date:- 24.03.2022

सेवा में,

All Principal Chief Commissioner/ Chief Commissioner,
CGST/Customs Zones

महोदया / महोदय,

विषय:- Payment of Deficit Court Fee in the Cases Pending in Supreme Court- reg.

As you may be aware while filing of SLP/CA in the Supreme Court, prescribed court fees are required to be paid. Before 15th January 2021, initial court fee amounting to Rs. 5000/- was being paid by DLA and the balance fee was paid by the field formations. Now whole of court fee is being paid by DLA w.e.f. 15 January 2021. In any case the court fees have to be paid when the case comes up for hearing. Failure leads to reflection of the case for default.

2. In many cases the court fee was not being found to have been paid at the time of hearing. Therefore this directorate conducted an audit of the cases filed in the Supreme Court which revealed that in 508 number of cases court fee had not been paid as per records. A list of such cases was circulated vide DLA letter F.No. DLA/CFEE/DFEE/3/2021/Pt-II dated 02.03.2022 for immediate payment of fees in these matters. A report in the Performa enclosed was also sought.
3. It is observed that no report of payment of the court fees has been received so far.
4. It is therefore requested to arrange to pay the court fees at once and report payment to DLA. Any failure shall risk reflection of the matter as these are coming up for hearings.

Any difficulty faced may be brought to the notice of DLA.

संलग्नक : यथोपरि

Copy to:- Member (Legal) for information please.

भवदीय,

(महेंद्र रंगा)

प्रधान आयुक्त

(महेंद्र रंगा)

प्रधान आयुक्त